## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 2952 (TO BE ANSWERED ON 11.03.2020)

#### APPOINTMENT OF LOKPAL

#### †2952. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) the present status of Lokpal and the number of Members appointed in it so far; and
- (b) the details of number of cases registered so far since the inception of the Lokpal and the number of cases in which the action has been taken?

### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): The institution of Lokpal is functional. The President, on the recommendation of the duly constituted Selection Committee, appointed the Chairperson and eight Members of the Lokpal who assumed charge of their offices on 23<sup>rd</sup> and 27<sup>th</sup> March, 2019 respectively.
- (b): The Lokpal is an independent statutory body established under Section 3 of the Lokpal and Lokayuktas Act, 2013. In terms of Section 48 of the said Act, the Lokpal is required to present annually to the President a report on the work done by it, which is caused to be laid in both the Houses of the Parliament. Since the Lokpal was operationalized at the fag end of March, 2019, no such report has been submitted by the Lokpal. Hence, details of the cases registered and action taken thereon by the Lokpal are not available.

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